

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the Working of the Oil India Limited, Dibrugarh, for the year 1994-95.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in the Library See No. LT 224/96]

12.03½ hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1996, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996, which was passed by the Lok Sabha at its sitting held on the 26th July, 1996."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 30th July, 1996, agreed without any amendment to the Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996, which was passed by the Lok Sabha at its sitting held on the 26th July, 1996."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) No.2 Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 26th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House

has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 26th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[Translation]

(Interruptions)

MR. DEPUTY SPEAKER : You please sit down.

(Interruptions)

MR. DEPUTY SPEAKER : I have a list of 35 names, I will try to call them one by one.

SHRIMATI SUBHAWATI DEVI (Banshgaon) : Mr. Deputy Speaker, Sir, my husband was killed, along with fourteen others, during elections while he was in a crowd of ten thousand. Fifty others were also wounded. On 27th when I went to my house some miscreants entered into my house. When out block Pramukh informed the Police Station, he was also killed. One of his Companion and one party worker were also killed by the miscreants. No one listens to our complaints. Even D.I.G. and I.G. do not listen to us. My life as also the lives our children is under constant threat ... (Interruptions)

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Deputy Speaker Sir, It is a serious matter. There is threat to her life. We must get full details of the cases. No one know who the killers are and in which district they are operating? ... (Interruptions)

SHRI. RAMSAGAR (Barabanki) : Deputy Speaker, Sir. The law and order situation in Uttar Pradesh has been deteriorating. Smt. Subhawati Devi has informed that her husband, who had been thrice elected as M.L.A. from that constituency and has also been a block Pramukh, was killed when he was addressing a meeting in which ten thousand persons were present. Fourteen other were also killed and hundreds were wounded. Only two persons were apprehended in connection with that incident and no one has been convicted till today

MR. DEPUTY SPEAKER : When did it happen?

SHRI RAM SAGAR : When the Hon. Member won the election and went to see the D.I.G. and asked as to why the assailants have not been apprehended to that day and that she felt a threat to the lives of her family members, the officer replied that there can be a threat